

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) (Ins) No. 745 of 2019

In the matter of:

The State of Telangana & Anr.

.....Appellants

Vs

Liquidator, Nizam Deccan Sugars Ltd. & Ors.

.....Respondents

Present:

For Appellant:- Mr. Ritin Rai, Sr. Advocate with Mr. Harsha, Ms. Piyush Sharma and Ms. Gunjan, Advocates.

**For Respondent :- B.K.V Subrahmanyam, Advocate for R-(1-2)
Mr. Hemant Chaudhary, Gaurav Soni, Piyush Arora,
Advocates for R-(3-7)
Mr. PBA Srinivasan, MR. Parth Tandon, Mr. Ichehhak
Kalash, Advocates for R-(8-11)**

With

Comp. Appeal (AT) (Ins) No. 818 of 2019

In the matter of:

The State of Telangana & Ors.

.....Appellant

Vs

Nizam Deccan Sugars Ltd. & Ors.

.....Respondents

Present:

For Appellant:- Mr. Ritin Rai, Sr. Advocate with Mr. Harsha, Ms. Piyush Sharma and Ms. Gunjan, Advocates.

**For Respondent :- B.K.V Subrahmanyam, Advocate for R-(1-2)
Mr. Hemant Chaudhary, Gaurav Soni, Piyush Arora,
Advocates for R-(3-7)
Mr. PBA Srinivasan, MR. Parth Tandon, Mr. Ichehhak
Kalash, Advocates for R-(8-11)**

ORDER

27.02.2020-

Heard Learned Counsel for the Appellants.

Post these Appeals 'for Admission (After Notice)' on **24th March, 2020**
at 2:00 PM on the top of the list.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Venugopal M.)
Member (Judicial)

(Shreasha Merla)
Member (Technical)

SC/NN